
Tngen Singh Basaiawmoit Vs State Of Meghalaya & Ors

Writ Petition (C) No. 508 Of 2018

Court: Meghalaya High Court

Date of Decision: Aug. 23, 2019

Acts Referred:

Indian Penal Code, 1860 – Section 406, 409, 465, 466, 468, 477(A)

Hon'ble Judges: H.S. Thangkhiew, J

Bench: Single Bench

Advocate: S.A. Sheikh, N.D. Chullai, A.H. Kharwanlang, R. Debnath

Final Decision: Disposed Off

Judgement